

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**Item No. 130**  
**(CAA) 272(PB)/2017**

**IN THE MATTER OF:**

Touchstone Holdings Pvt. Ltd.

.... Applicant/petitioners

**Order under Section 230-232 of the Companies Act, 2016**

**Order delivered on 07.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioners:

Mr. Suman Kumar and Mr. Gourav  
Malhotra, Advs.


For the Respondents :

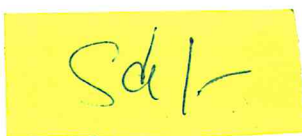
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Mr. Vipul Ganda, Ms. Aastha Trivedi, Advs. for  
objectors.  
Ms. Tania Sharma, Adv. for OL  
Ms. Bhawna Singh, Adv. for Ms. Lakshmi  
Gurung, Sr. Standing Counsel for IT. Dept.

**ORDER**

Ld. Counsel for the objector to the withdrawal of the scheme applied by the applicant companies, states that objections need to be heard.

List on 30.03.2020.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

07.02.2020  
Aarti Makker